IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT ON BEHALF OF

UTTARAKHAND POLLUTION CONTROL BOARD

in

Original Application No. 365 of 2022

Arjun Singh & Ors.

Applicants

Versus

State of Uttarakhand & Ors.

Respondents

Sl. No.	Particulars	Page No.
1.	Index	1 - 1
2.	Response Affidavit	2 - 5
3.	**Annexure No. 1:** Copy of the letter dated 08.01.2024.	6 - 7
4.	**Annexure No. 2 (colly):** Copies of closure order and sealing report.	8 – 12
5.	**Annexure No. 3 (colly):** Copies of show cause notice and compliance verification report.	13 - 20
6.	**Annexure No. 4:** Copy of inspection report conducted on 23.02.2024.	21 - 23

Dated: 26 February, 2024

Advocate
(Counsel for the UKPCB)

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

RESPONSE AFFIDAVIT ON BEHALF OF

UTTARAKHAND POLLUTION CONTROL BOARD

in

Original Application No. 365 of 2022

Arjun Singh & Ors.

Applicants

Versus

State of Uttarakhand & Ors.

Respondents

AFFIDAVIT of Dr. Parag Madhukar Dhakate, aged about 47 years, S/o Shri M. B. Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1) That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board. Dehradun and is competent to sign and swear the instant affidavit.

2) That the Hon'ble National Green Tribunal vide order dated 11.12.2023 was pleased to passed *inter-alia* following directions to the Uttarakhand Pollution Control Board: -

"8..... The constitutional obligation of the State of protecting and improving the environment is not discharged by simply initiating proceedings without conclusion thereof within reasonable period of time and Member Secretary, UKPCB is directed to issue appropriate instructions to all the Regional Officers in the State of Uttarakhand that wherever show cause notices are issued to the concerned Project Proponent the same shall be disposed of within shortest period of time in compliance of principles of natural justice and all those cases where show cause notices are pending all such show cause notices shall be disposed of within period of three months and Member Secretary, UKPCB shall file his own affidavit regarding action taken in this regard."

3) That in compliance of the aforementioned order, necessary directions to all Regional Officers of UKPCB was issued vide letter no. UKPCB/HO/Gen-183-571/2024/1230 dated 08.01.2024 for timely disposal of show cause notices issued by the Head Office, time to time. Copy of letter dated 08.01.2024 is being marked and filed as **Annexure No.1** to this affidavit.

4) That in compliance of order dated 11.12.2023 passed by the Hon'ble NGT, it is to state that show cause notices issued by Uttarakhand Pollution Control Board to various industrial units/project proponents under relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974 and/or the Air (Prevention and Control of Pollution) Act, 1981 and/or the

Environment (Protection) Act, 1986, as the case may be, will be disposed of within period of three months.

5) That it is pertinent to mention that closure order under section-5 of the Environment (Protection) Act, 1986 was issued to M/S Surya Stone Crusher, Boasan, Kalsi, Dehradun and also imposed environmental compensation of Rs. 2,77,500.00 against the unit vide letter ref. no. UKPCB/HO/Con/S-668/2023/222 dated 03.11.2023. In compliance of closure order, manufacturing processes of M/S Surya Stone Crusher was sealed by Regional Office, Dehradun on dated 20.11.2023. Copies of closure order dated 03.11.2023 and sealing report are being marked and filed as **Annexure No.2 (colly)** to this affidavit.

6) That in compliance of show cause notice issued to M/S Gambhir Stone Crusher, Bosan Kalsi, Dehradun, the unit has rectified the shortcoming reported and also submitted environmental compensation of Rs. 1,66,500.00 in the Board and same has been verified by the Regional Office, Dehradun on dated 04.08.2023. However, the unit was not in operation due to non-renewal of *Anugya* of the State Government and valid consent to operate of the Board. Copies of show cause notice and compliance verification report of Regional Office, Dehradun are being marked and filed as **Annexure No.3 (colly)** to this affidavit.

NOTARY GOVT. OF UTTARAKHAND (INDIA) Rajender Singh Negi Advocate Dehradun District Regd. No. 19(01)2002

7) That in compliance of order dated 11.12.2023 passed by the Hon'ble NGT, inspection of both stone crushers i.e. M/S Surya Stone Crusher and M/S Gambhir Stone Crusher were conducted by Regional Office, Dehradun on dated 23.02.2024. Both stone crushers were found non-operational. Copy of letter along with

inspection report of dated 23.02.2024 is being marked and filed as **Annexure No. 3** to this affidavit.

8) That the deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

I, ……., Advocate, do hereby declare that the person making this affidavit and alleging himself to be …… is the same person who is known to me from the papers produced by him before me in this case.

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
GOVT. OF UTTARAKHAND (INDIA)

……
Advocate
Enrol. No. …..

Solemnly affirmed before me on this day of 26 February, 2024 at Dehradun at about 9.. AM/PM by the deponent who has been identified by the aforesaid person. I have satisfied myself by examining the deponent who understood the contents of this affidavit.
The person has signed in my presence on the affidavit.

This affidavit is sworn before me by
Shri.....
who is identified by Shri .....
at Dehradun on.....

Notary

(Rajender Singh Negi)
Advocate & Notary, Dehradun

Annexure No. 1

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–571/2024/1230, दिनांक 08.01.2024

स्पीड पोस्ट/ई–मेल द्वारा

एन0जी0टी0 मैटर

सेवा में,

क्षेत्रीय अधिकारी
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय,
देहरादून/रूड़की/काशीपुर/हल्द्वानी।

विषयः– मा0 एन0जी0टी0 में योजित मूल आवेदन सं0–365/2022 **Arjun Singh & Ors Vs State of Uttarakhand & Ors.** के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 11.12.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। मा0 एन0जी0टी0 द्वारा अन्य निर्देशों के साथ–साथ निम्नलिखित निर्देश निर्गत किये गये हैं:–

> ..... *Show cause notices were issued on 03-02-2023 and it is very strange that no order was passed on the basis of such show cause notices within reasonable period of time and no recovery of environmental compensation was made to the concerned Revenue Authorities for realization thereof as arrear of land revenue. The constitutional obligation of the State of protecting and improving the environment is not discharged by simply initiating proceedings without conclusion thereof within reasonable period of time and Member Secretary, UKPCB is directed to issue appropriate instructions to all the Regional Officers in the State of Uttarakhand that wherever show cause notices are issued to the concerned Project Proponent the same shall be disposed of within shortest period of time in compliance of principles of natural justice and all those cases where show cause notices are pending all such show cause notices shall be disposed of within period of 3 months and Member Secretary, UKPCB shall file has own affidavit regarding action taken in this regard.*

मा0 एन0जी0टी0 द्वारा कारण बताओ नोटिस सम्बन्धी प्रकरण में ससमय कार्यवाही न करने पर अप्रसन्नता व्यक्त की गयी है तथा समस्त लम्बित प्रकरणों को 03 माह के अन्तर्गत निस्तारित किये जाने हेतु निर्देशित किया गया है।

बोर्ड मुख्यालय से निर्गत कारण बताओ नोटिस में सामान्यतः 30 दिन का समय प्रदान किया जाता है ताकि सम्बन्धित व्यक्ति/ईकाई प्रस्तावित कार्यवाही के सम्बन्ध में अपना पक्ष रख सके। मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में समस्त क्षेत्रीय अधिकारियों को निर्देशित किया जाता है कि बोर्ड मुख्यालय से जारी कारण बताओ नोटिस के प्रकरणों में समयवद्ध रूप से कार्यवाही सुनिश्चित की जाय। उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाये।

भवदीय

(एस0 के0 पटनायक)
सदस्य सचिव

DEO 2107/2024

क्रमशः पृष्ठ–2

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–571/2024/ तद्दिनांकित।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, बोर्ड मुख्यालय, देहरादून।
2. समस्त सेल–प्रभारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, बोर्ड मुख्यालय, देहरादून।
3. Compliance & Monitoring Cell-प्रभारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, बोर्ड मुख्यालय, देहरादून को मा0 एन0जी0टी0 द्वारा पारित आदेश की प्रति इस आशय के साथ प्रेषित है कि लम्बित कारण बताओ नोटिस की सूची अविलम्ब सम्बन्धित क्षेत्रीय अधिकारियों को प्रेषित करते हुए समयबद्ध रूप से प्रकरणों का निस्तारण सुनिश्चित करें।

सदस्य सचिव

Annexure No. 2 (Colly)

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/S-668/2023/ 222 Date: ~~10.2023~~ 03.11.2023

Speed Post

To,

M/s Surya Stone Crusher,
Bosan, Kalsi,
Dehradun.

Directions under Section-5 of Environment (Protection) Act – 1986.

WHEREAS, the **Central Government** has made the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986;** and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board; and**

WHEREAS, as per **Section-21** of **the Air (Prevention and Control of Pollution Act, 1981 and Section-25** of **the Water (Prevention and Control of Pollution Act, 1974** as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, in compliance of the Hon'ble NGT order dated 23.05.2022 in OA no. 365/2022, an inspection committee was made by the Board, to inspect the stone crushers operational in Vill-Bosan, Kalsi; and

WHEREAS, in this context, inspection of the Unit was carried out by the members of the committee on dated 30.06.2022 and made following observations :-

1. Unit has established 12-15 feet high Wind breaking wall in the premises and 12feet wind breaking wall found damaged during inspection.
2. Unit has covered crushing points by tin shed but Unit has not covered the conveyer belt.

WHEREAS, based on the above observations a show cause notice was issued to the Unit by the Board vide letter no. UKPCB/HO/Con/S-668/2022/29 dated 13.09.2022; and

WHEREAS, in compliance of the show cause notice, Unit was inspected by the officials of Regional Office, Dehradun of this Board on dated 16.12.2022 & 04.08.2023 and made following observations :-

1. उद्योग द्वारा बोर्ड से जल–वायु सहमति प्राप्त की गयी है जिसकी वैधता अवधि दिनांक 31.03.2023 को समाप्त हो गयी है एवं उद्योग द्वारा पुनः आलनाईन आवेदन किया गया है। उद्योग के पास वैध अनुज्ञा न होने के कारण आवेदन वापस किया गया है।

...cont..page-2

2. स्टोन केशर की दो स्थानों पर टूटी हुयी पायी गयी एवं स्टोन केशर द्वारा कशिंग बिन्दुओं एवं कन्वेयर बैल्ट को कवर्ड नहीं किया गया है। उद्योग द्वारा कारण बताओ नोटिस में वर्णित बिन्दुओं का अनुपालन नहीं किया जा रहा है।
3. वर्तमान तक उद्योग पर आरोपित क्षतिपूर्ति रू0–2,77,500/– उद्योग द्वारा जमा नहीं की गयी है।
4. निरीक्षण के समय उद्योग संचालन में नहीं पाया गया एवं वर्तमान में स्टोन केशर के पास वैध अनुज्ञा एवं जल–वायु हसमति नहीं है।

As such it is evident from above observations that the Unit has not rectified the discrepancies mentioned in the Show cause notice; and

Now Therefore, in exercise of the power conferred under **Section-5 of Environment (Protection) Act, 1986** as amended from time to time, you are hereby directed :-

1. **To close down your unit/manufacturing operation or process with immediate effect.**
2. **To deposit ₹2,77,500/- (Two Lakh Seventy Seven Thousand Five Hundred Rupees only) in favour of Uttarakhand Pollution Control Board as Environment compensation for violating the provisions of Environment (Protection) Act-1986.**

(S.K. Pattnaik)
Member Secretary

Ref: UKPCB/HO/Con/S-668/2023/ 222 Dehradun, ~~10.2023~~ 3.11.2023

SPEED POST

To,

Managing Director,
Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun (Uttarakhand).

Directions under Section-5 of Environment (Protection) Act – 1986.

WHEREAS, it is evident from the above observations that the Unit is violating the provisions of the **Section-5 of Environment (Protection) Act – 1986;** and

NOW THEREFORE, in exercise of the powers conferred under **Section-5 of Environment (Protection) Act – 1986** as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the Unit with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

(S.K. Pattnaik)
Member Secretary
Dated: as above

Letter No. :UKPCB/HO/Con/S-668/2023/

Copy to :-

1. **District Magistrate, Dehradun** for information and arrange to seal the Unit please.
2. **Regional Officer (I/c), UKPCB, Regional Office, Dehradun** with the direction for strict compliance of the closure order.
3. **Account section.** /Coll-2
4. **Guard File.**

Member Secretary

S-668

50

Regional Office
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehra Dun
E-mail : roucppcb@gmail.com,
Phone No.-0135-3593200

पत्रांक सं0–यूकेपीसीबी/आरओडी/DDN-1562/2023–24/3017-1496 दिनांक: 22/11/2023

सेवा में

सदस्य सचिव महोदय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
गौरा देवी पर्यावरण भवन, आई0टी0 पार्क,
सहस्त्रधारा रोड़, देहरादून।

Uttarakhand Pollution Control Board
Diary No. 6167
Date 28/11/2023

विषय– **M/s Surya Stone Crusher, Bosaan, kalsi, Dehradun को जारी बंदी आदेश के सबंध में आख्या।**

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के बंदी आदेश पत्रांक संख्या यू0के0पी0सी0बी0/एच0ओ0/सहमति/एम0–668/2023/222 दिनांक 03.11.2023 के अनुपालन में स्टोन केशर के मुख्य क्रसिंग प्वाइंट जौ केशर की प्लेट को दिनांक 20.11.2023 को सील किया गया, सीलिंग के समय उद्योग में कोई प्रतिनिधि उपस्थित नही था स्टोन केशर पर पूर्व में बोर्ड मुख्यालय के पत्रांक संख्या यू0के0पी0सी0बी0/एच0ओ0/सहमति/एस0–668/2023/1597 के माध्यम से प्रथम चरण में रुपये 277500/– की पर्यावरणीय क्षतिपूर्ति आरोपित की गयी थी जिसे वर्तमान तक जमा नही कराया गया है। सीलिंग के समय बंदी आदेश की प्रति स्टोन केशर के ऑफिस के गेट पर चस्पा कर दी गयी है।
(फोटोग्राफ्स संलग्न)
आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

भवदीय

(डा0 आर0के0 चतुर्वेदी)
क्षेत्रीय अधिकारी (प्र0)

Monitoring cell
1/12

DEE
04/12/2023

M/s Surya Stone Crusher, Bosaan, kalsi, Dehradun को जारी बंदी आदेश के सबंध में आख्या।

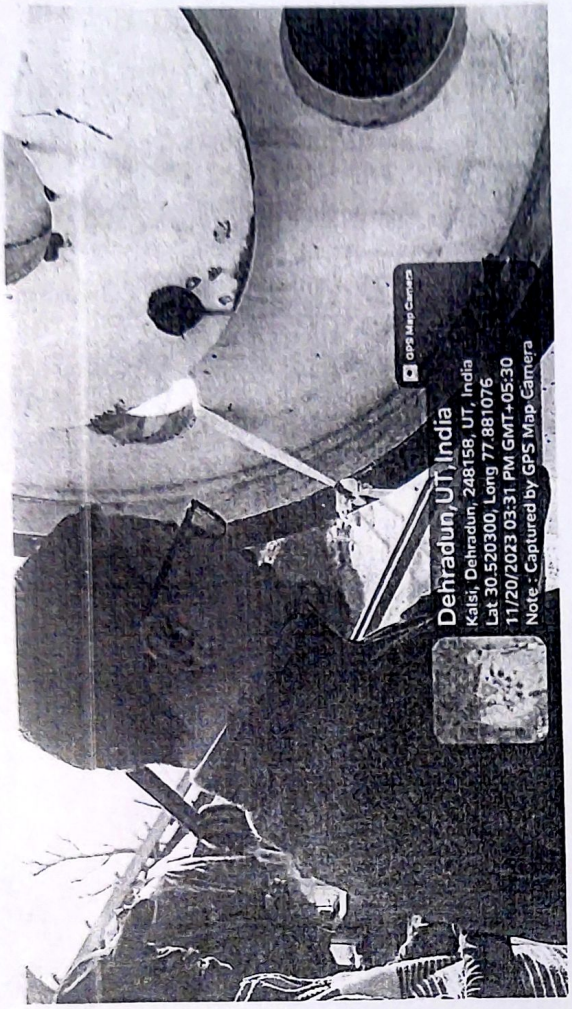
कृपया उपरोक्त विषयक बोर्ड मुख्यालय के बंदी आदेश पत्रांक संख्या यू0के0पी0सी0बी0/एच0ओ0/सहमति/एम0–668/2023/222 दिनांक 03.11.2023 के अनुपालन में स्टोन केशर के मुख्य क्रसिंग प्वाइंट जौ केशर की प्लेट को दिनांक 20.11.2023 को सील किया गया, सीलिंग के समय उद्योग में कोई प्रतिनिधि उपस्थित नही था स्टोन केशर पर पूर्व में बोर्ड मुख्यालय के पत्रांक संख्या यू0के0पी0सी0बी0/एच0ओ0/सहमति/एस0–668/2023/1597 के माध्यम से प्रथम चरण में रुपये 277500/– की पर्यावरणीय क्षतिपूर्ति आरोपित की गयी थी जिसे वर्तमान तक जमा नही कराया गया है। निरीक्षण के समय उद्योग संचालन में नही था, सीलिंग के समय बंदी आदेश की प्रति स्टोन केशर के ऑफिस के गेट पर चस्पा कर दी गयी है। (फोटोग्राफ्स संलग्न) निरीक्षण के समय उद्योग बन्द पाया गया।

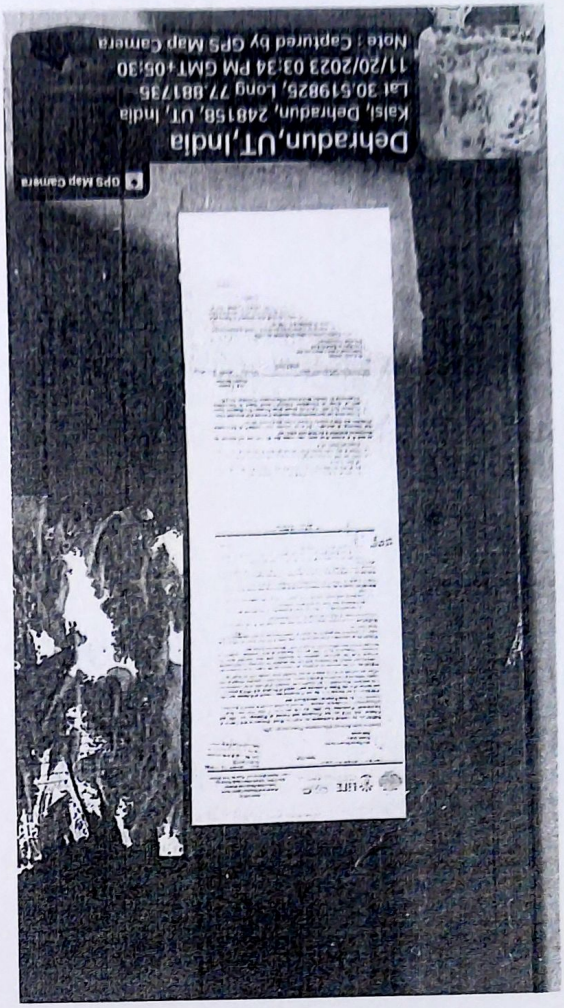
आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

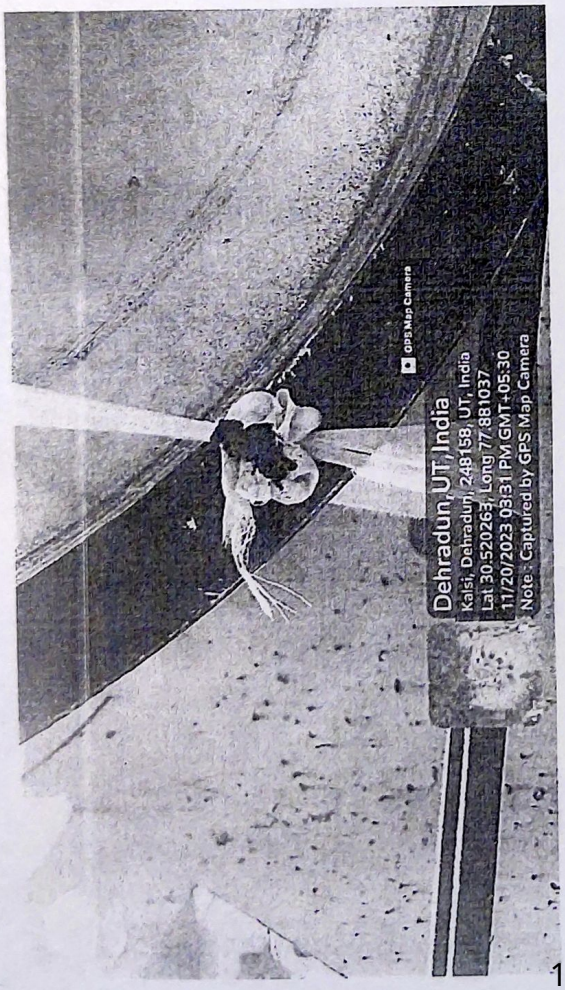
21/11/23

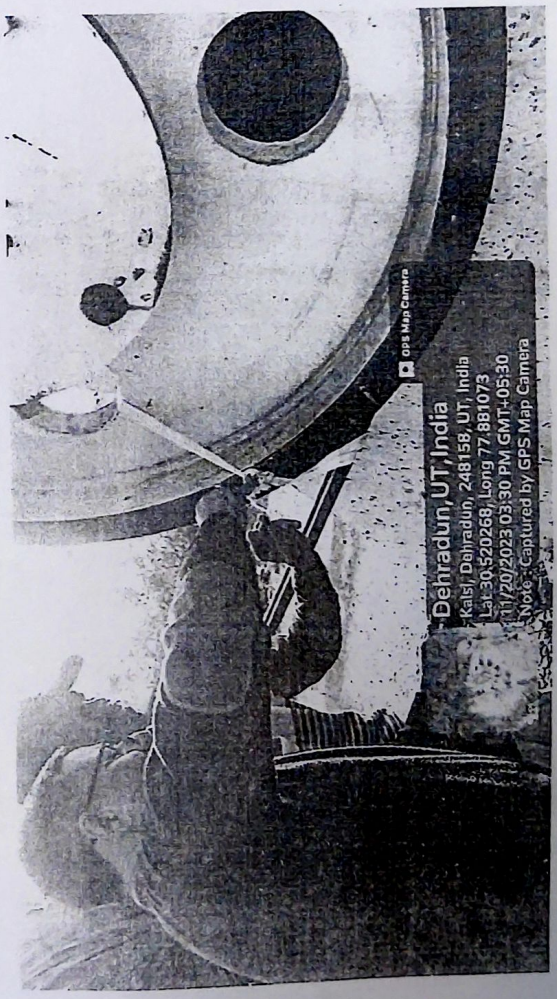
(एस0एस0 चौहान)
सहा0 वैज्ञा0 अधि0

क्षे0अधि0 (प्र0)


GPS Map Camera
Dehradun,UT,India
Kalsi, Dehradun, 248158, UT, India
Lat 30.520300, Long 77.881076
11/20/2023 03:31 PM GMT+05:30
Note : Captured by GPS Map Camera


GPS Map Camera
Dehradun,UT,India
Kalsi, Dehradun, 248158, UT, India
Lat 30.519825, Long 77.881735
11/20/2023 03:34 PM GMT+05:30
Note : Captured by GPS Map Camera


GPS Map Camera
Dehradun,UT,India
Kalsi, Dehradun, 248158, UT, India
Lat 30.520263, Long 77.881037
11/20/2023 03:31 PM GMT+05:30
Note : Captured by GPS Map Camera


GPS Map Camera
Dehradun,UT,India
Kalsi, Dehradun, 248158, UT, India
Lat 30.520268, Long 77.881073
11/20/2023 03:30 PM GMT+05:30
Note : Captured by GPS Map Camera

Annexure No. 3 (Colly)

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/G-232/2022/28 Date: 13.09.2022

Speed Post

To,

M/s Gambhir Stone Crusher,
Bosan, Kalsi,
Dehradun.

Directions under Section-5 of Environment (Protection) Act – 1986.

WHEREAS, the **Central Government** has made the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986;** and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board; and**

WHEREAS, as per **Section-21** of **the Air (Prevention and Control of Pollution Act, 1981 and Section-25** of **the Water (Prevention and Control of Pollution Act, 1974** as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, in compliance of the Hon'ble NGT order dated 23.05.2022 in OA no. 365/2022, an inspection committee was made by the Board, to inspect the stone crushers operational in Vill-Bosan, Kalsi; and

WHEREAS, in this context, inspection of the Unit was carried out by the members of the committee on dated 30.06.2022 and made following observations :-

1- Unit has established 12-15 feet high Wind breaking wall in the premises. From one side wall found damaged.
2- Unit has constructed metallic road in the premises. Road beyond Dharmkanta region found damaged.
3- Unit has not covered the Conveyer belt and crushing points completely.
4- Unit has not developed green belt completely around four sides of the premises.

AS SUCH, it is evident from the above observations that the Unit has violated the provisions of **Environment (Protection) Act, 1986** as amended thereafter; and

..cont..page-2

NOW THEREFORE, in exercise of the power conferred under **Section-5 of Environment (Protection) Act, 1986** as amended with approval of the competent authority of the Board, you are directed :-

1. **To Show Cause within 30 days of time from issue of this notice to the undersigned, why the Unit not be closed down under the provisions of above Act and concerned Authorities be directed to discontinue your power and water supply.**
2. **To Show Cause why not the Environment compensation of ₹ 1500/- per day from the day of violation till compliance of the directions, shall be imposed on the Unit for violation of Environment norms**

(S.P.Subudhi)
Member Secretary.

Copy to :-

1. **District Magistrate, Dehradun** for kind information please.
2. **Regional Officer, Uttarakhand Pollution Control Board, Dehradun** for information and necessary compliance.
3. Guard File.

Member Secretary

Regional Office
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehra Dun
E-mail : roueppcb@gmail.com,
Phone No.-0135-3593200

पत्रांक सं0–यूकेपीसीबी/आरओडी/Con/DDH-1290/2023–24/1680–770 दिनांकः 07/08/23

सेवा में

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
गौरा देवी पर्यावरण भवन, आई0टी0 पार्क,
सहस्त्रधारा रोड़, देहरादून।

Uttarakhand Pollution Control Board
Diary No. 3143
Date 08/8/2023.

विषय– **मै0 गंभीर सिंह स्टोन क्रेशर, बोसान, कालसी, देहरादून को निर्गत कारण बताओ नोटिस के सबंध में।**

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या यू0के0पी0सी0बी0/एच0ओ0/जी0–232/2023/489 दिनांक 28.07.2023 के अनुपालन में अधोहस्ताक्षरी द्वारा दिनांक 04.08.2023 को स्टोन क्रेशर का निरीक्षण किया गया, उद्योग को निर्गत कारण बताओ नोटिस में उल्लेखित निर्देशों का अनुपालन किया गया है। उद्योग को जारी कारण बताओ नोटिस को निरस्त किये जाने की संस्तुति के साथ निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

भवदीय

(डा0 आर0के0 चतुर्वेदी)
क्षेत्रीय अधिकारी (प्र0)

EE DLI 9/8

CEO (T)	CEO (S)
CEO (Admn)	SO
Nodal-EIA/W	Nodal-SW/PW
Nodal-Legal	Nodal-Min

EE Amit Bok. 11/8.

मै0 गंभीर सिंह स्टोन केशर, बोसान, कालसी, देहरादून को निर्गत कारण बताओ नोटिस के सबंध में।

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या यू0के0पी0सी0बी0 / एच0ओ0 / जी0–232 / 2023 / 489 दिनांक 28.07.2023 के अनुपालन में अधोहस्ताक्षरी द्वारा दिनांक 04.08.2023 को स्टोन केशर का निरीक्षण किया गया, निरीक्षण के समय श्री गंभीर सिंह स्टोन केशर के प्रोपराइटर उपस्थित थे।

उपरोक्त वर्णित पत्र में उद्योग को जारी कारण बताओ नोटिस के कम में चाही गयी सूचनाओं क विवरण निम्नवत है–

1	उद्योग की जल वायु सहमति की वैधता की स्थिति	उद्योग के द्वारा बोर्ड से जल वायु सहमति प्राप्त की गयी है जिसकी वैधता अवधि दिनांक 31.03.2023 को समाप्त हो गयी है एवं उद्योग द्वारा पुनः आनलाइन आवेदन किया गया है। उद्योग के पास वैध अनुज्ञा न हाने के कारण आवेदन वापिस किया गया है।
2	कारण बताओ नोटिस में अंकित बिन्दुओं के अनुपालन की स्थिति	1. उद्योग द्वारा परिसर में 12–15 फीट उँची विंड ब्रेकिंग वाल की स्थापना की गयी है। 2. धूल जनित स्थानो पर Water sprinkles की स्थापना की गयी है। 3. परिसर के अंदर मेटलिक रोड का निर्माण किया गया है। 4. उद्योग द्वारा क्रसिंग यूनिट एव कन्वेयर बैल्ट को कवर्ड किया गया है। 5. स्टोन केशर द्वारा हरित पटिटका विकसित की गयी है। 6. कारण बताओ नोटिस में उद्योग पर 1500 रुपये प्रतिदिन की दर से अनुपालन की तिथि तक पर्यावरणीय क्षतिपूर्ति आरोपित की गयी थी जिसे उद्योग द्वारा डी0डी0 न0–299960, धनराशि रुपये–1,66500, दिनांक 13.03.2023 को जमा करा दी गयी है। 7. उक्त कारण बताओ नोटिस के अनुपालन में पूर्व में राजस्व विभाग, खनन विभाग एवं वन विभाग के साथ निरीक्षण किया गया था जिसकी आख्या पूर्व में प्रेषित की गयी है।
3	उद्योग की संचालन की स्थिति	निरीक्षण के समय उद्योग संचालन मे नही था एवं वैध अनुज्ञा न होने के कारण उद्योग ई–रवन्ना पोर्टल बंद पाया गया।

उपरोक्तानुसार उद्योग को निर्गत कारण बताओ नोटिस में उल्लेखित निर्देशों का अनुपालन किया गया है। आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

5/8/23
(एस0एस0 चौहान)
सहा0वैज्ञा0अधि0

क्षेत्रीय अधिकारी (प्र0)

G-232

57

Regional Office
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehra Dun
E-mail : roueppcb@gmail.com,
Phone No.-0135-3593200

पत्रांक सं0–यूकेपीसीबी/आरओडी/डी0डी0एन0-1290/2023–24/2273–1117 दिनांकः 21/09/2023

सेवा में

श्री अमित पोखरियाल (पर्या0अभि0)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
गौरा देवी पर्यावरण भवन, आई0टी0 पार्क,
सहस्त्रधारा रोड़, देहरादून।

Uttarakhand Pollution Control Board
Diary No. 4384
Date 23/9/2023

विषय– **मै0 गंभीर स्टोन केशर, बोसान, कालसी, देहरादून को निर्गत कारण बताओ नोटिस के सबंध में।**

महोदय,

कृप्या उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या यू0के0पी0सी0बी0/एच0ओ0/सहमति–जी–232/718 दिनांक 05.09.2023 जो कि दिनांक 08.09.2023 को इस कार्यालय में प्राप्त हुआ है, का सदर्भ ग्रहण करना चाहे संदर्भित पत्र में मै0 गंभीर सिंह चौहान स्टोन केशर के कारण बताओ नोटिस में वर्णित बिन्दुओं के अनुपालन से सबंधित फोटोग्राफ, जियो, निर्देशांक के साथ प्रस्तुत करने का उल्लेख किय गया जिसे साक्ष्य के रुप में संलग्नकर अग्रिम आवश्यक कार्यवाही प्रेषित किये जा रहे है।

संलग्नक–उपरोक्तानुसार

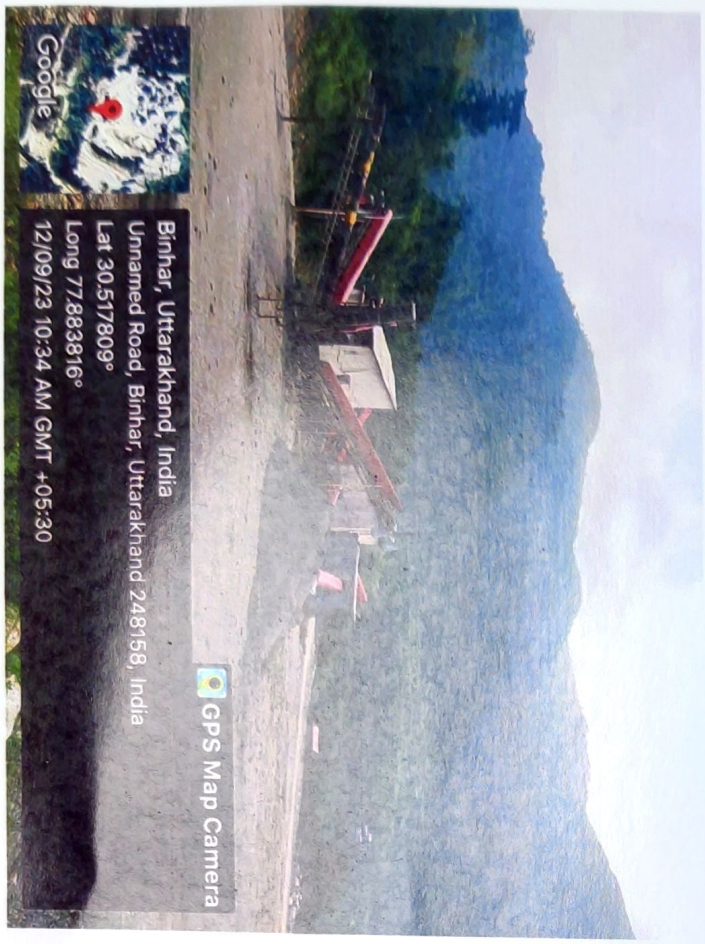
भवदीय

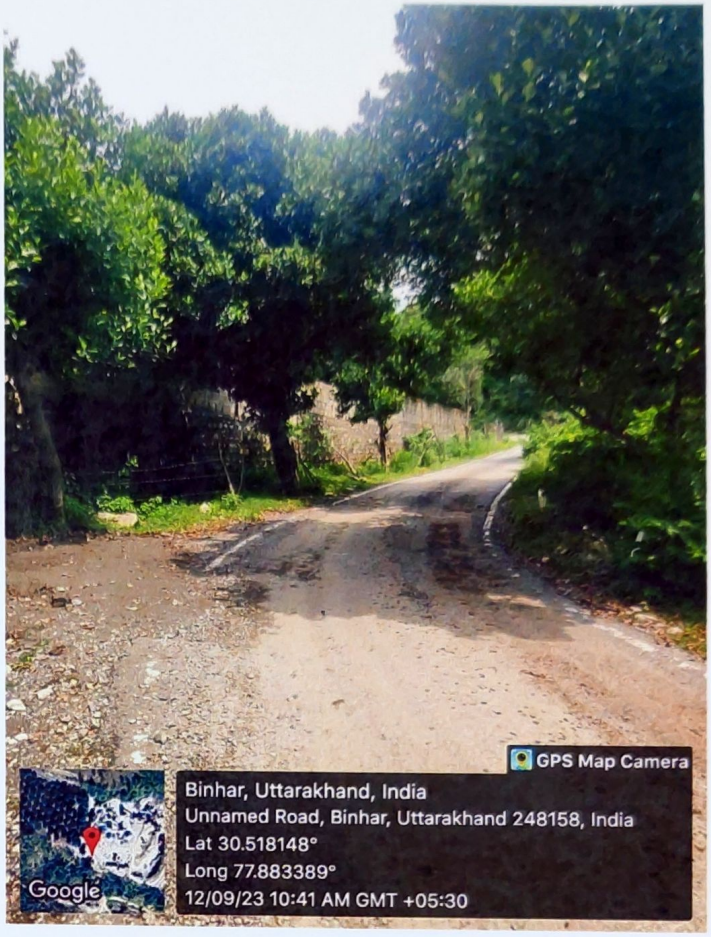
(डा0 आर0के0 चतुर्वेदी)
क्षेत्रीय अधिकारी (प्र0)

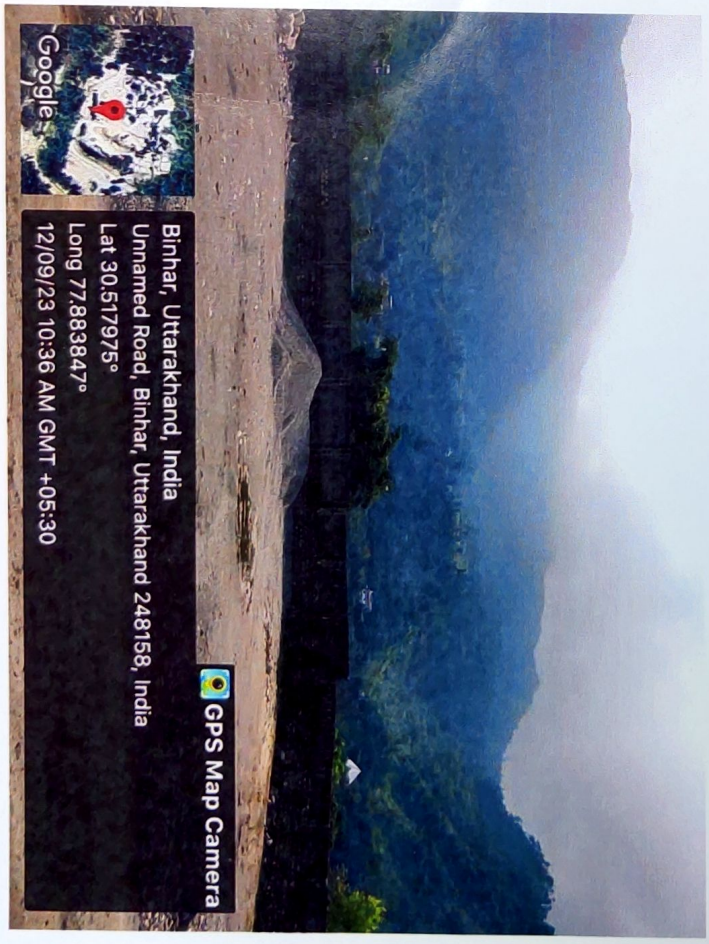
DBs
28/09/2023

M/s Ghambir Singh Stone crusher Bosan Kalsi Dehradun

M/s Ghambir Singh Stone crusher


Google
Binhar, Uttarakhand, India
Unnamed Road, Binhar, Uttarakhand 248158, India
Lat 30.517809°
Long 77.883816°
12/09/23 10:34 AM GMT +05:30
GPS Map Camera


GPS Map Camera
Binhar, Uttarakhand, India
Unnamed Road, Binhar, Uttarakhand 248158, India
Lat 30.518148°
Long 77.883389°
12/09/23 10:41 AM GMT +05:30
Google


Google
Binhar, Uttarakhand, India
Unnamed Road, Binhar, Uttarakhand 248158, India
Lat 30.517975°
Long 77.883847°
12/09/23 10:36 AM GMT +05:30
GPS Map Camera

GPS Map Camera
Binhar, Uttarakhand, India
Unnamed Road, Binhar, Uttarakhand 248158, India
Lat 30.517916°
Long 77.884008°
12/09/23 10:38 AM GMT +05:30
Google

M/s Ghambir singh Stone Crusher Bosan
Kalsi Dehradun

Annexure No. 4

Regional Office
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehra Dun
E-mail : roueppcb@gmail.com,
Phone No.-0135-3593200

पत्रांक सं0–यूकेपीसीबी/आरओडी/NGT-51 /2023–24/5009-2038 दिनांक: 24/02/24

सेवा में

डा0 राजेन्द्र सिंह (वैज्ञा0अधि0)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
गौरा देवी पर्यावरण भवन, आई0टी0 पार्क,
सहस्त्रधारा रोड़, देहरादून।

विषय– **मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 365/2022 अर्जुन सिंह एवं अन्य बनाम उत्तराखंड राज्य एवं अन्य के सबंध में।**

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय से प्राप्त आदेश संख्या यू0के0पी0सी0बी0/एच0ओ0/सा0–183–57/2024/1346 दिनांक 01.02.2024 व मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 365/2022 अर्जुन सिंह एवं अन्य बनाम उत्तराखंड राज्य एवं अन्य के संदर्भ में मै0 सूर्या स्टोन केशर, बोसान, कालसी, देहरादून व मै0 गंभीर स्टोन केशर, बोसान, कालसी, देहरादून का निरीक्षण दिनांक 23.02.2024 को किया गया, निरीक्षण के समय स्टोन केशर संचालन में नही पाये गये।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

भवदीय

(डा0 आर0के0 चतुर्वेदी)
क्षेत्रीय अधिकारी (प्र0)

मै0 सूर्या स्टोन केशर, बोसान, कालसी, देहरादून व मै0 गम्भीर स्टोन केशर, बोसान, कालसी की निरीक्षण आख्या के सबंध में।

कृपया उपरोक्त विषयक बोर्ड मुख्यालय से प्राप्त आदेश संख्या यू0के0पी0सी0बी0/एच0ओ0/सा0–183–57/2024/1346 दिनांक 01.02.2024 के अनुक्रम में इस कार्यालय द्वारा दिनांक 23.02.2024 को मै0 सूर्या स्टोन केशर, बोसान, कालसी, देहरादून व मै0 गंभीर स्टोन केशर, बोसान, कालसी, देहरादून का निरीक्षण मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 365/2022 अर्जुन सिंह एवं अन्य बनाम उत्तराखंड राज्य एवं अन्य के संदर्भ में किया गया, जिसकी निरीक्षण आख्या निम्नवत है–

1. **मै0 सूर्या स्टोन केशर**–निरीक्षण के उपरांत उद्योग का कोई भी प्रतिनिधि उपस्थित नही था, तथा उद्योग बंद पाया गया, स्टोन केशर को पूर्व में दिनांक 20.11.2023 को सील किया गया है।

2. **मै0 गंभीर स्टोन केशर**– निरीक्षणोपरांत उद्योग प्रतिनिधि श्री गंभीर सिंह चौहान उपस्थित थे, उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि उद्योग दिनांक 05 जून 2023 से संचालन में नही है, साथ ही उद्योग द्वारा लिखित में बोर्ड को अपना प्रतिउत्तर जमा कराया गया है **(छायाप्रति संलग्न)** जिसमें उद्योग द्वारा एन0जी0टी0 में योजित मूल आवेदन संख्या 365/2022 में पारित आदेश व राज्य बोर्ड से सहमति प्राप्त करने के उपरांत उद्योग का संचालन किया जायेगा। निरीक्षण के समय स्टोन केशर बंद पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

23.02.24
(राकेश कंडारी)
सहा0पर्या0अभि0

क्षेत्रीय अधिकारी (प्र0)

ROD/UKPCB
Dairy No. 5007
File No.
Date 23/02/24

GST No. 05AAUPC3382M1ZB

Mob. 8126204235

GAMBHIR SINGH CHAUHAN

Deals in- Stone, Sand Bajri, Corusand, Cut Stone etc.

Working Add: Vill-Bosan, P.O. Kalsi, Distt. Dehradun (U.K.)

Reg.

Date 23-02-2024

सेवा में,

क्षेत्रीय अधिकारी
उत्तराखण्ड प्रदुषण नियन्त्रण बोर्ड
क्षेत्रीय कार्यालय देहरादून

विषय:- मा० एन०जी०टी० में योजित मूल आवेदन
अ०-365/2022 अर्जुन सिंह एवं अन्य
बनाम उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में।

महोदया,

उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि हमारे द्वारा स्टोन क्रेशर का संचालन 2 जुन 2023 से संचालन बंद है। वर्तमान में माननीय एन०जी०टी० के आगामी आदेशों के उपरान्त अनुज्ञा एवं प्रदुषण बोर्ड से सहमती प्राप्त करने के उपरान्त ही स्टोन क्रेशर का संचालन मानकों के उपरान्त किया जाएगा।

(गम्भीर सिंह)

GAMBHIR SINGH
GST No. 05AAUPC3382M1ZB
Vill-Bosan, Post-Kalsi
Distt.-Dehradun (U.K.)